IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (DB) No.392 of 2020

Triloki Yadav ..... … Appellant
Versus
The State of Jharkhand …. … Respondent

CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Vishwanath Roy, Advocate
For the State : A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A. No. 1542 of 2021

05/ 25.03.2021 This interlocutory application has been filed for condonation of delay of 45 days in filing the present criminal appeal.

In view of the statements made in the interlocutory application, the delay in filing the appeal, is hereby, condoned.

The aforesaid interlocutory application stands allowed.

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This appeal will be heard. Admit.

Issue notice.

Call for the scanned copy of the Lower Court Records.

Prayer for bail of the appellant shall be considered after receipt of the Lower Court Records.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

R.Kr.